

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 107
C.P. (IB)/144(CH)2022

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Sunil Jindal

...Respondent

Under Section: Section 95(1)

Order delivered on 14.02.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the petitioner

: Mr. Robin Singh Sirohi, Advocate

For the personal guarantor

: None

ORDER

Affidavit of service with respect to the supply of the report under Section 99 has not been filed by the learned counsel for the petitioner. Let the same be filed within 7 days and if the personal guarantor is served then the objection if any, may be filed within next one week with a copy in advance to the counsel opposite and response thereof, if any, be filed within next one week with a copy in advance to the counsel opposite. If the personal guarantor does not appear before the Court on the next date of hearing, then the right to file objections will be forfeited. Let the matter be listed on 08.04.2024.

Sd/-
(L. N. GUPTA)
MEMBER (T)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)